

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 1094
(TO BE ANSWERED ON 26.07.2023)

VIOLATION OF PROTOCOL

1094. SHRI A.K.P. CHINRAJ:

Will the **PRIME MINISTER** be pleased to state:

- (a) the number of complaints received by the Government from Members of Parliament against officers of Union Government for violation of Protocol from 2019 till date;
- (b) the details of specific action taken in this regard, complaint-wise; and
- (c) the number of officers who have been suspended for violation of protocol in dealing representations from the Members of Parliament?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) to (c): Department of Personnel & Training (DoPT) is the cadre controlling authority for Indian Administrative Service (IAS), Central Secretariat Service (CSS) and Central Secretariat Stenographers Service (CSSS). No such complaints have been received in this department against the officer(s) serving the Union Government belonging to the above three services. Comprehensive guidelines regarding observance of proper procedure in official dealings between Administration and Members of Parliament and State Legislatures were issued by the Ministry of Personnel, Public Grievances and Pensions in 2011 to all the Ministries/Departments and to Chief Secretaries of all States/UTs, with the request to circulate these instructions to all State Government officials at the State/Division and District levels, in order to sensitize them with regard to their duties and obligations in relation to dealings with Members of Parliament and State Legislatures. These instructions have also been reiterated from time to time, for strict compliance, both in letter and spirit.
